

**GOVERNMENT OF INDIA
DEFENCE
LOK SABHA**

UNSTARRED QUESTION NO:2757
ANSWERED ON:26.08.2013
DEFENCE LAND SCAM IN PUNE
Chowdhury Shri Bansagopal;Roy Shri Mahendra Kumar

Will the Minister of DEFENCE be pleased to state:

- (a) whether the local military authorities at Pune have allowed a private builder to divert defence land for a commercial use;
- (b) if so, the details thereof; and
- (c) the action taken by the Government in this regard?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF DEFENCE (SHRI A.K. ANTONY)

(a) to (c) In a case pertaining to Bungalow No.8-A, Lothian Road, Pune, held on lease for commercial and residential purposes in the ratio of 56:44 respectively, Local Military Authorities (LMA) signed a Memorandum of Understanding (MoU) with lessee (private builder) giving up rights to 44% area for Army Officers residential accommodation for three flats on rent at another location. This action of LMA was irregular and against the government interest. Following an inquiry the case was handed over to the CBI. CBI has registered a regular case no. RC 02(A)/2012/ACB Pune on 30.1.2012.